

Central Administrative Tribunal, Principal Bench
New Delhi

C.P. No.263/2002
IN
O.A. No.1410/2000

New Delhi this the 12th day of August 2002

(20)
Hon'ble Mr. Kuldip Singh, Member (J)
Hon'ble Mr. M. P. Singh, Member (A)

Smt. M.P. Singh
retired Staff Nurse
W/o Mr. Albert Jacob,
R/o E12/90, Hauzi Rani, Malviya Nagar
New Delhi-110017.

- Petitioner
(None present for the petitioner)

Versus

1. Shri R.K. Singh
General Manager
Northern Railway,
Headquarter, Baroda House,
New Delhi.
2. Shri Deepak Krishna
Divisional Railway Manager,
Northern Railway, Ambala Cantt.

- Respondents

(By Advocates : Shri V.S.R. Krishna
Shri Rajinder Khatter)

ORDER (ORAL)

Mr. Kuldip Singh, Member (J)

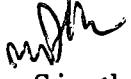
Shri Rajinder Khatter, learned counsel for the respondents submits that in compliance of this Tribunal's order dated 14.9.2001 in O.A. No.1410 of 2000 had issued the revised pension payment vide Annexure CR II and vide Annexure CR IV, the petitioner had also received the payment vide Cheque No.125343 dated 9.1.2002 under her own signature. Annexure CR IV/I gives the details of the payments made to the petitioner.

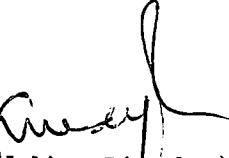
2. No rejoinder has been filed by the petitioner to the compliance report.



(21)

3. Having regard to the above, we find that the respondents have complied with the aforesaid order. The present CP is dropped and notices issued to the alleged respondents are discharged.


(M.P. Singh)
Member(A)


(Kuldip Singh)
Member(J)

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